

(c) and (d) The proposal to decadre posts of CHS under Labour Welfare Organisation is currently under consideration by the Government.

#### **Investigation conducted against Romesh Sharma**

1587. SHRI JANG BAHADUR SINGH PATEL:  
SHRI PRITHVIRAJ D. CHAVAN:  
SHRI U.V. KRISHNAMRAJU:  
SHRI AJAY CHAKRABORTY:  
PROF. P.J. KUREIN:  
SHRIMATI GEETA MUKHERJEE:  
SHRI C. KUPPUSAMI:  
SHRI ASHOK NAMDEORAO MOHOL:  
DR. BIZAY SONKAR SHASTRI:  
SHRI VIJAY GOEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether investigations are being conducted in the case of Romesh Sharma's links with Dawood Ibrahim, Politicians, ISI, Reliance Industries Limited, Bureaucrats and Police officials and brain behind Bombay type bomb blasts in Delhi;

(b) if so, the details and outcome thereof;

(c) the value of property and documents seized during the raids; and

(d) the steps taken by the Government to repatriate Dawood Ibrahim to India?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Romesh Sharma was arrested on 21.10.1998. This was followed by searches in the house and, during the next few days, 15 cases were registered against him. Of these, 13 cases are under investigation of Delhi Police whereas the remaining 2 cases have been transferred to the CBI for investigation. The enquiry into the nexus of Romesh Sharma with the elements of the underworld and the others, in all its ramifications, has also been entrusted to the CBI.

During the searches at Romesh Sharma's house, documents pertaining to at least 11 properties in Delhi and 5 in Bombay were found. In addition, 14 cars,

imported liquor, animal skins, 14 live cartridges of .32 bore, jewellery, gold crockery and other precious ornaments were recovered. A sum of Rs. 11.00 lakhs in cash, shares worth Rs. 1.00 crore and FDR for Rs. 23.50 lakhs were also recovered.

(d) Dawood Ibrahim Kasar is an absconding accused in Bombay bomb blast case which is pending trial in the Designated Court, Mumbai. On the request of the prosecution, the Designated Court has declared him a proclaimed offender in the case. Efforts to arrest Dawood Ibrahim include issue of a Red Corner Notice against him by the Interpol, Lyons and attachment of five properties belonging to him by the Designated Court. In addition, requests were made to Governments of U.A.E. and Pakistan for repatriation of Dawood Ibrahim and other accused who were reported to be in UAE/Pakistan. The Government of Pakistan has denied their presence in that country. However no reply has been received from the Government of UAE in this regard.

#### **Safdarjung Hospital Waste Returns to Market**

1588. PROF. AJIT KUMAR MEHTA:  
SHRI RAJBANSHI MAHTO:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of the Government has been drawn to a news-item captioned "Safdarjung Hospital Waste Returns to Market" appeared in the *Times of India* dated May, 22 1998;

(b) if so, whether any enquiry has been conducted by the Government in this regard;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken to dislodge the racket?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) Yes, Sir.

(b) to (e) A decision has been taken to conduct an enquiry. The hospital authorities have reported that they have taken the following steps:—

- (1) The boundary wall of the Incinerator site has been raised to 9 feet so that Jhuggi dwellers staying at the back do not have access to it.
- (2) A security Guard has been posted round the clock to keep a watch on unauthorised entry into the incinerator site.
- (3) Surprised rounds of the area are taken by the Additional Medical Superintendent, Security at odd hours of the day.

[Translation]

#### Medical Practice without Degree

1589. DR. ASHOK PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that a large number of quacks are providing treatment as a result of which thousand of people die every year in the country;

(b) if so, whether an assessment has been made about doing medical practice without any recognised degree by the quacks in the country;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government propose to check these quacks; and

(e) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (c) No Survey has been conducted by the Government to find out no. of quacks providing treatment in the country.

(d) and (e) Penal Provisions already exist in the Indian Medical Council Act, 1956 as well as in the Indian Medicine Central Council Act, 1970 and Homoeopathy Central Council Act, 1973 to the effect that no person other than a medical practitioner enrolled on the State Medical Register shall practise medicine in any State and any person contravening this provision shall be punishable with imprisonment for a term which may extend to one

year or with fine which may extend to one thousand rupees, or with both.

Further, the Government has initiated steps to enact legislation for prohibition of unauthorised institutions awarding degrees etc., in Modern Medicine & ISM&H as also practice by unqualified persons in these systems.

[English]

#### Supply of Items by NCCF

1590. DR. BIZAY SONKAR SHASTRI: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether NCCF has been supplying stationery and other items of inferior quality at higher rates to Government Departments;

(b) whether there is any proposal to direct NCCF to indicate brand names, sizes and other specifications on their bills as is done by the Kendriya Bhandar; and

(c) the manner in which the rates and quality of items supplied to the Government Departments by NCCF compare with Kendriya Bhandar?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) NCCF has informed that they make supply of quality goods at competitive rates.

(b) The NCCF has informed that the efforts are made by them to indicate brand name and other particulars in sale invoices while making supplies to Government Departments.

(c) The NCCF and Kendriya Bhandar have independent pricing policies dependent on business factors. As such any meaningful comparison of their rates in respect of all the commodities may not be possible.

#### Prices of Salt

1591. SHRIMATI LAKSHMI PANABAKA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have modified an order of his Ministry dated November 27, 1997 banning the sale of ordinary salt on account of higher prices of the iodised salt;